

Negotiations are under way between Government of India and His Majesty's Government of Nepal for taking up detailed investigations. Kothar, located just down stream of Barahakshetra was also identified as a potential site which did not find favour because of technical considerations. Time by which construction work of the dam is likely to commence would be known after completion of detailed investigations and preparation of Detailed Project Report.

Construction of Embankment

5120.DR. SHAKEEL AHMAD : Will the PRIME MINISTER be pleased to state :

- (a) whether any scheme for construction of embankments on both sides of Adhwara river and tributaries in Bihar is pending with the National Water Commission;
- (b) if so, the details thereof;
- (c) whether despite of foundation stone for construction of a embankment laid on during the year 1988-89, no progress has been made so far; and
- (d) if so, the time by which the project is likely to be undertaken?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) and (b) Schemes for construction of embankments along Adhwara group of rivers in three phases were examined by the Ganga Flood Control Commission under the Ministry of Water Resources in 1986 for Phase-I and in 1990 for Phase-II and III and commented upon for compliance by the State Government of Bihar which has not yet been responded to by the State Government.

(c) and (d) Implementation of flood management works is the responsibility of the respective State Governments. Execution of this scheme would be possible after Government of Bihar submits a revised scheme in compliance with the comments of the Ganga Flood Control Commission.

[English]

Accommodation on Compassionate Ground

5121.SHRI BACHI SINGH RAWAT "BACHDA" : Will the PRIME MINISTER be pleased to state :

- (a) the salient features of the policy of the Government regarding employment on compassionate ground in the Government;
- (b) whether the persons employed on compassionate ground are allowed to retain Government accommodation; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) The extant scheme for appointment on compassionate grounds under the Central Government is contained in the Department of Personnel and Training O.M.No. 14014/6/86-Estt(D) dated 30th June, 1987 as amended from time to time. The salient features of the Scheme are indicated in the Statement enclosed.

(b) and (c) Request for regularisation/allotment of alternate accommodation to an eligible dependent is considered in case the dependent gets employment in an eligible office even after death of the officer, provided such an appointment is secured within a period of 12 months from the date of death of the officer. Normally, accommodation one type below the entitlement of the applicant is allotted, subject to clearance of all dues outstanding in respect of the premises in occupation of the deceased officer. However, delay up to one month in securing employment, beyond 12 months from the date of death of the parent may be condoned with the express approval of the Minister in-charge. The above concession of regularisation/allotment of alternate accommodation is not permissible in cases where the deceased or his/her dependent owns house/plot at the place of posting.

Statement

Scheme of Compassionate Appointment

1. Scheme of compassionate appointment under Central Government is contained in this Department's office Memorandum dated 30.6.1987 as amended from time to time. It provides that widow/widower/son/daughter/adopted son/adopted daughter of a Government servant who dies in harness or who is retired on medical grounds under Rule 38 of the CCS (Pension) Rules, 1972 or corresponding provision in the Civil Services Regulations before attaining the age of 55 years (57 years for Group 'D') is eligible for consideration for appointment on compassionate grounds to relieve the family members from the economic distress. Further, if the Government servant in question, was unmarried at the time of his death in harness or retirement on medical grounds and has others dependent on him, one of his dependent brothers/sisters will be eligible for consideration for appointment on compassionate grounds if he/she gives an undertaking

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